

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 20 OF 2020

Mr. Dixon Vaz & Ors.

..... Petitioners

*V e r s u s*

State of Goa & Ors.

..... Respondents

Mr. C. A. Ferreira and Mr. D. D. Zaveri, Advocates for the Petitioners.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for the Respondent nos. 1, 2 and 3.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 16<sup>th</sup> June, 2020

ORAL ORDER

Heard Mr. Ferreira, the learned Counsel for the petitioner and Mr. D. Pangam, the learned Advocate General for the respondent nos.1, 2 and 3.

2. The Collector of North Goa has filed an affidavit in this matter. Along with the affidavit, are annexed orders dated 26.05.2020 and 27.05.2020.

3. Mr. C. A. Ferriera, the learned Counsel for the petitioners, on instructions, states that the grievance of the petitioners is redressed to a

substantial extent by the orders dated 26.05.2020 and 27.05.2020 and, therefore, this petition may be disposed off.

4. Accordingly, by accepting the aforesaid statement, this petition is disposed off.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*